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CONC-3354-2024

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE DUPPALA VENKATA RAMANA

ON THE 6<sup>th</sup> OF NOVEMBER, 2024CONTEMPT PETITION CIVIL No. 3354 of 2024*HEMLATA**Versus**MS. MANISHA VASKALE*

.....  
Appearance:

*Shri Karan Kachhwaha, counsel for the petitioner.*

*Shri Anand Bhatt, counsel for the respondent.*

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ORDER

This contempt petition under Section 12 of Contempt of Courts Act, 1971 read with Article 215 of the Constitution of India to punish the respondent/contemnor who are not complying the orders of Writ Court order dated 11.07.2024 in Writ Petition No.18646 of 2024.

In compliance to the order of writ court, the respondent has filed the compliance report vide document No.7631/2024. Along with the compliance report, he filed the proceedings dated 13.09.2024.

Counsel for the petitioner has conceded the same.

Therefore, keeping the contempt petition pending, no purpose would be served. If the petitioner is having any grievance or objection, he is having liberty to take appropriate steps in accordance with law.

With the aforesaid observation, the contempt petition stands closed/dropped.

(DUPPALA VENKATA RAMANA)  
JUDGE

